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OA 567/89

23-5-89

Present: Sh.B.S. Mainee, counsel for the applicant.

Sh. B.K. Aggarwal, counsel for the respondents.

The learned counsel of the applicant states that the grievance of the applicant does not survive as the respondents have revoked the ^{order of} suspension vide order dt. 17-5-89. In view of this, he seeks leave to withdraw the present application. The application is therefore dismissed as withdrawn.

D.K. Chakravorty
(D.K. CHAKRAVORTY)
MEMBER (A)

Qureshi
(P.K. KARTHA)
VICE CHAIRMAN